

F.No. 44/197/76-ITCC
Central Board of Direct Taxes

.....

New Delhi, the 24 November, 1976.

O R D E R

HC. 1563 (F.No. 44/197/76-ITCC): In pursuance of Rule 6 of the Income-tax (Certificat Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri V.K. Arora authorised by the Central Government to exercise the powers of a Tax Recovery Officer under sub-clause (iii) of clause (44) of Section 7 of the Income-tax Act, 1961 (43 of 1961), shall exercise concurrent jurisdiction in respect of the following districts in the State of Uttar Pradesh:-

- | | |
|------------------|-----------------|
| 1. Kanpur Shahr | 12. Mainpuri |
| 2. Kanpur Mahat | 13. Meerut |
| 3. Dohra Dun | 14. Farrukhabad |
| 4. Tehri Garhwal | 15. Etawah |
| 5. Uttar Kashi | 16. Jalaun |
| 6. Muzaffarnagar | 17. Jhansi |
| 7. Saharanpur | 18. Lalitpur |
| 8. Agra | 19. Raeibpur |
| 9. Aligarh | 20. Banda |
| 10. Mathura | 21. Fatehpur |
| 11. Etah | 22. Unnao |

2. This order shall come into force with effect from the date Shri V.K. Arora takes over as Tax Recovery Officer.



(H. Venkatarangan)
Secretary, Central Board of Direct Taxes

Copy forwarded to:-

1. The Commissioner of Income-tax, Kanpur.
2. The Bulletin Section of CB(DT), New Delhi.

Secretary, Central Board of Direct Taxes